समाक्ष कल्याण भीर संस्कृति मंत्रो प्रताप चन्द्र चन्द्र): (क) (810 जी, हां ।

Papers laid

(ख) ग्रीर (ग) योजना ग्रायोग द्वारा लडकियों की शिक्षा के लिए छठी पंचवर्षीय योजना, 1978-83 में लडकिया की शिक्षा के विशेष कार्यक्रम के लिए कोई भ्रलग से भावंटन नहीं किया जाता हैं। चंकि दाखिला रहित बच्चों में लड़ केयों का अनुपात काफी वड़ा है इस्रतिए प्राथमिक शिक्षा को व्यापक बनानें के लिए प्रस्तावित प्रावधान का उपयोग उनकी शिक्षा है लिए बड़े पैमाने पर किया जाएगा । लड़कियों की शिक्षा के लिए कोष का भ्रलग से परिमाण बताना बहुत कठिन है।

t[THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Yes, Sir.

(b) and (c) No separate allocation for girls' education has been made by the Planning Commission for special programmes for girls' education in the 6th Five-Year Plan 1978-83. Since the girls constitute a sizeable propor. tion of non-enrolled children, the provision proposed for the universa-lisation of elementary education will largely be utilised for their education. It is very difficult to qualify precisely separate funds for girls' education

12.00 Noon

## PAPESS LAID ON THE TABLE

Report and Audited Accounts (1977-78) of the Children's Film Society-India, Bombay

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir, I beg to lay on the Table a copy (in English and

t [ J English translation.

Hindi) of the Annual Report and Audited Accounts of the Children's Film Society-India, Bombay, for the year 1977-78. [Placed in Library. See No. LT-4024/79].

# **Notification of the Ministry of Agriculture** and irrigation (Department of Agriculture)

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture), Notification G.S.R. No. 57(E), dated the 2nd February, 1979. [Placed in Library. See No. LT-4014/79].

# Certified Accounts (1977-78) of the Indian Institute of Technology, Delhi and related papers.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I beg to lay on the Table—

1<sup>1</sup>. A copy of the Certified Annual Accounts cf the Indian Institute of Technology, Delhi, for the year 1977-78 and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, together with a statement (in English and Hindi) giving reasons for the delay in la3<sup>r</sup>ing and for not laying simultaneously the Hindi version of the document. [Placed in Library. See No. LT-4015/79].

# I.—Satemfrnt giving reasons for not laying the Report (1977-78) and Audited Accounts of the Bal Bhavan Society, New Delhi. within the stipulated period

EL—Statement giving reasons for not laying the Audited Statement Accounts/Audit Report (1977-78) of the Indian Institute of management, Calcutta within the stipulated period

111—Statement giving reasons for not laying the Accounts (1977178) of the Indian Institute of Technology, Kiinpur, within the stipulated time.

IV,—Statement giving reasons for notlaying the Report and CertifiedAccount<sub>s</sub> (1977-78) of the Societyfor the National institutes forPhysicalEducation and Sports

(SNIPES) within the stipulated time.

DR. PRATAP CHANDRA CHUN-DER; Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following—

- (i) Statement giving reasons for not laying the Annual Report; and Audited Accounts of the Bal Bhavan Society, New Delhi, for the year 1977-78, within the stipulated period. [Placed in Library. See No. LT-4019/79].
- (ii) Statement giving reasons for not Audited Statement of the Accounts/Audit Report of the Indian Institute of Management. Calcutta, for the year 1977-78, within the stipulated period.
- (iii) Statement giving reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1977-78, within the stipulated period. [Placed in Library. See No LT- 4061/79].
- (iv) Statement giving reasons for not laying the Annual Report and certified Accounts of the Society for the National Institutes for Physical Education and Sports (SNIPES) for the year 1977-78, within the stipulated period. [Placed in Lib- i rary. See No. LT-4018/79].

#### Notifications of the Ministry of Finance (Department of Revenue) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to

lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), along-with the Explanatory Memoranda thereon:-

on the Table

- (i) G.S.R. Nos. 107 to 119, dated the 1st March, 1979.
- (ii) G.S.R. No. 120, dated the 1st March, 1879, publishing the Central Excises (Second Amendment) Rules, 1979.
- (iii) G.S.R. Nos. 121 to 205, dated the 1st March, 1979.

[Placed in Library. See No. LT-4045/79 for (i) to (iii)].

- I—Statement giving reasons for not laying the Report (1977-78) of the Kendriya Vidyalaya Sanga-than, New Delhi within the stipulated time
- II—Statement giving reasons for not laying the Report and Audited Accounts (1977-78) of tht> Central Tibetan Schools Administration, New Delhi, within the stipulated time
- DH—Statement giving reasons for not laying the Audited Statement of Accounts/Audit Report (1977-78) of the Technical Teachers' Training institute, Calcutta, within the stipulated period

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BAR-KATAKI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: -

- (i) Statement giving reasons for not laying the Annual Report of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1S77-78, within the stipulated period. [Placed In Library. See No. LT-4067/79.]
- (ii) Statement giving reasons for not laying the Annual Report and

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Audited Accounts of the Central Tibetan Schools Administration, New Delhi^ for the year 1977-78, within the stipulated period. [Placed in Library. See No. LT-4068/79].

(iii) Statement giving reasons for not laying the Audited Statement of Accounts/Audit Report of the Technical Teachers' Training Institute, Calcutta, for the year 1977-78, within the stipulated period. [Placed in Library. See No. LT-4021/79].

The Urban Land (Ceiling and Regulation) Amendment Rules, 1979 and related papers

निर्माण भीर भावात तया पूर्ति भीर पुनर्वास मंत्रासय में राज्य मंत्र: (भी राम किकर): में भापकी अनुमति से नगर भूमि (अधिकतम सीमा तथा विनियमन) श्रधिनियम, 1976 की धारा 46 की उपधारा (3) के अर्धन नगर भूमि (अधिकतम सोमा तथा विनियमन) संशोधन नियम, 1979 को प्रकाशित करने वाली निर्माण भौर आवास मंत्रालय की मधिमुचना सा०का०नि० सं० 79(ई), दिनांक 22 फरवरो, 1979 की एक प्रति (भंगेजी तथा हिन्दी में) उस पर एक व्याख्यात्मक ज्ञापन सहित, सभा पटल पर रखाहूं।

[Placed in Library, See No. LT-4070/ 791.

Report and Accounts (for the year ended the Lith April, 1978) of the Steel Authority of India Limited, New Delhi and related papers

इस्पात श्रीर लान मंत्रालय में राज्य मंत्री (ब्बी करिया मुंडा) : मैं ग्रापकी अनुमति से कम्पनी प्रधिनियम, 1956 को धारा 619-क की उपधारा (1) क प्रवीन निम्नतिखित पत्नी की एक-म्कप्रति (ग्रंग्रेजी तथा हिन्दी में) सभा पटल पर रखना है।

(i) ३० **भ्रप्रं**ल 1978 को समाप्त हुए वर्ष के लिये स्टोल श्रावरिटी प्राफ इंडिया लिमिटेड, नई दिल्ली का छठा वार्षिक प्रतिवेदन तथा लेखे, लेखां पर लेखा-परीक्षकों के प्रतिवेदन तथा उन पर भारत के नियंत्रक तथा महालेखापरीक्षक की टिप्पणियों सहित ।

(ii) सरकार द्वारा कम्पनी के कार्य-करण की समीक्षा ।

[Placed in Library. See No. LT-4023/79 for (i)

Indian Telegraph (first Amendment) Rules, 197S

THE MINISTER OF STATE IN THE MINISTRY COMMUNICATIONS OF (SHRI NARHARI PRASAD SUKHDEO SAI): Sir, I beg to lay on the Table, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communication (Posts and Telegraphs Board), Notification G.S.R. No. 178 dated the 3rd February, 1979, publishing the Indian Telegraph (First Amendment) Rule3, 1979. [Placed in Library. See No. LT-4071/79].

Report (1977-78) of the Modern Bakeries (India 1 Limited

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to lay on the Table, a statement (in English and Hindi) giving re£.sons for not laying the Annual Report of the Modern Bakeries (India) Limited,, for the year 1977-78, within the stipulated riod. [Placed in Library. See No. LT-4022/79],

## MINUTES OF SITTINGS OF THECOMMITTEE ON TUBUCUNDERTAKINGS

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I beg to lay on the Table a copy (in English and Hindi) of the

minutes of sittings relating to Second, Fifth, Seventh, Ninth and Fifteenth Reports of the Committee on Public Undertakings on Central Inland Water Transport Corporation.

## PERSONAL EXPLANATION BY SHRIMATI AMBIKA SONI

SHRIMATI AMBIKA SONI (Punjab): Sir, you have allowed me to raise the issue of breach of privilege . . .

MR. CHAIRMAN: Regarding rification.

SHRIMATI AMBIKA SONI: . . . against the hon. Minister of Communications, Shri Brij Lai Verma. Sir, in his reply to Starred Question No. 21,, answered on the 21st Minister February, the hon. ofCommunications, Shri Brij Lai Verma, gave a reply in connection with the participation in political activities by extra departmental agents. In spite of my repeated requests to the Minister to reconsider his reply because he was making an incorrect reply to the question and thereby misleading this entire House, he insisted on saying that extra-departmental agents are allowed to become members of political parties. Sir, I have before me the proceedings of the day which clearly indicate the position that I am stating. In fact, I have also gone and heard the tape, which in no way supports the statement given by the Minister clarifying the position and saying that it was a slip of the tongue or that it was inaudible. The tape records are clear to show that there was no slip of the tongue and that everything was perfectly audible.

Sir,, what has made the matters worse is that the hon. Minister could have easily come back to the House and in his statement, clarifying the answer to S-Q. No. 21 of the 21st February, could have said, yes, he has given a wrong reply and he wants to

withdraw his statement and thereby corrected the answer and asked for an apology from the Members of the House. Instead of that he has given a reply which is even worse because he has tried to justify his answer and put the blame on me. Sir, this is not an isolated case.

Sir., what is even more serious ia that after I have given this notice of breach of privilege, after I have expressed by dissatisfaction with the reply given to me by the hon. Minister of Communications, my telephone connection, which is a privilege enjoyed by the Members of Parliament, was unilaterally cut off, cut off without any rhyme or reason,

SOME HON. MEMBERS: Shame, shame. (Interruptions).

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, on a point of order.

SHRI ARVIND GANESH KULKARNI (Maharashtra): When the Ministers are not paying the bills... {Interruptions}

SHRIMATI **AMBIKA** SONI: Fortunately, Sir, knowing how the Ministries of the Janata Government function, I have kept the receipts of all the hills paid by me uptodate in a file which I had to show and bring even to your notice but my telephone remained cut off.

MR. CHAIRMAN: But immediately you got the connection. (Interruptions).

SHRI ARVIND GANESH KULKARNI: Sir, we are supporting the Member here to establish our own rights.

SHRIMATI AMBIKA SONI: My telephone had been cut off...

SHRI JAGJIT SINGH ANAND (Punjab): Sir, if both these things are connected, then it is a very serious matter.

SHRIMATI AMBIKA SONI: Sir, just the other day in the newspapers there was a long list of ex-MPs and ex-Ministers who owed large sums of money to the Telephone Department, iip to Rs. 20,000 and the amount has not been recovered. Not only the amount has not been recovered, their telephone connections are still on, and here is a case ol a Member of this House who has paid the bill<sub>s</sub> right upto-date and the telephone had been cut off. I see in it a definite connection between the motion of breach of privilege that I raised against the hon. Minister and the cutting of my telephone connection. I cannot accept the reply given by the Minister unless the Minister offers a categorical apology to the Members of this House for wilfully misleading the House... (Interruptions).

SHRI DINESH GOSWAMI (Assam): Sir, I have also given notice of breach of privilege . . . (Intemip-tions).

MR. CHAIRMAN: No, it will not go on record. Mr. Goswami, you are not permitted. I only allowed her to give a personal explanation and she has given. Let the Minister reply.

(Shri Dinesh Goswami continued to speak)

SHRI JAGJIT SINGH ANAND: On that day also, the lady Member had said that the Minister was misleading the House. She has not to give a personal explanation; it is for the Minister to give the personal explanation... (Interruptions).

SHRI ARVIND GANESH KULKARNI: Under what rule can you deny, Sir, Mr. Goswami the opportunity to speak? Kindly tell us the rule... (Interruptions),

SHRI JAGJIT SINGH ANAND: She has repeated that the Minister is misleading the House... (Interruptions). She has not to give any personal explanation.

SHRIMATI AMBIKA SONI: Sir, I am not on the defensive; I have not to give any personal explanation because I have not misled the House. I am not on the defensive and I am not com mitted to give a personal clarification. I have raised a very valid point against the Minister and you are not even letting the proceedings to be re corded ----(Interruptions).

SHRI DINESH GOSWAMI: Sir, let us make out a case and then it is for you to decide whether there is a breach of privilege or not. On the first day you asked him to explain. And again today you are asking the Minister to explain. Mav I know if we give notice of breach of privilege, under what rule are you asking the Minister to give a clarification? On the first day we gave notice and in your wisdoms you asked the Minister to explain and he gave the explanation which is absolutely misleading. Now on the second notice of breach of privilege, you kindly hear us and after that you may decide... (Interruptions).

MR. CHAIRMAN: That is not the practice. If you want to go against our practice, I cannot allow it.

SHRI DINESH GOSWAMI: Let me make out a case and then you give your ruling.

MR. CHAIRMAN: You are not permitted because I have disallowed it. In that case for every privilege motion, I shall have to allow a discussion.

THE LEADER OF THE OPPOSITION (SHRI KAMLAPATI TRIPATHI): Sir, you must allow *uc* to speak . .

MR. CHAIRMAN: You are Leader of the Opposition. You know that whenever any motion of breach of privilege is raised and if it is rejected by the Chair, then it is not to be discussed.

SHRI KAMLAPATI TRIPATHI: We want to say something.

Personal explanation

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MR. CHAIRMAN: You are not only jhe Leader of the Opposition but a very senior Member and you know the practice.. (Interruptions).

SHRI KAMLAPATI TRIPATHI: Sir, it is not fair to give protection to the Minister. You must give protection to the Members also. Ministers are not to be protected by you. You are here to protect us. (Interruptions)

MR. CHAIRMAN: I am not protecting anybody. The hon. Minister wants to say something. Let us hear him. (Interruptions) Kalp Nath Rai,. please resume your seat.

SHRI KAMLAPATI TRIPATHI: Sir, I would request you to give time to the Members. Please hear them, what they want to say. You are not here to protect the Ministers. You are here to protect our rights. (Interruptions)

MR. CHAIRMAN: I am not trying to protect anybody unnecessarily. He wanted to give a clarification. This was allowed. She was not satisfied. She wanted to make a personal explanation. I allowed her. (Interruptions) Please resume. Please hear me. When I have disallowed the notice of a privilege motion, it is not correct for any hon. Member to raise it here.

SHRI DINESH GOSWAMI: I have not received any notice that you have disallowed. I have not received any information that you have disallowed This is a very serious case. I will convince you that this is a clear case of breach of privilege. I would take only two minutes. (Interruptions)

SHRI JAGJIT SINGH ANAND: We are not satisfied. This is a clear case of breach of privilege. (Interruptions)

SHRI ANANT PRASAD SHARMA (Bihar): Sir, I would like to raise a point of order. The point of order is 2096 RS-6.

that under rule 187, you did not allow the breach of privilege motion. What is the other procedure? What should we do if we are convinced that this is a case of breach of privilege? How can we raise it in the House? It is absolutely discretionary. It is discretionary. In your discretion, you have disallowed the breach of privilege motion. What is the other remedy left to us to raise this matter as a breach of privilege if we want to? (Interruptions)

by Smt. Ambika Soni

AN HON. MEMBER: There is no-other wav.

SHRI ANANT PRASAD SHARMA: There is a way. We will raise it in the House. Sir, I gave a breach of privilege motion against the Prime Minister on which you simply said that you have withheld permission. If you withhold permission, under rule 137., what is the way out for us, MembeiSi. to raise a breach of privilege under the procedures of the House?

DR. RAFIQ ZAKARIA (Maharashtra): Sir, I would like to know~ from you whether a breach of p--vilege motion was given by Mrs. Soni. You heard the Minister. On the basis of this, you decided that there is no-breach'of privilege. You rejected it. Then, Mrs. Soni came to you and showed you some reports. On the basis of what the hon. Minister has said, you disallowed or you rejecteu that motion. But a new situation has arisen which must compel you to reconsider the question. It is net a question that you do not have the right. But if you are satisfied that new facts have been brought to your notice which make you reconsider this question I would beg of you to hear us Otherwise there would not be any protection left as far as the Member?-are concerned.

SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): Moreover, under what rule ig the hon. "Mtaister allowed to reply?

SHRI S. W. DHABE: Sir, Mr. Goswami has given a motion. This has not been rejected. Why should ?we not discuss it? (Interruptions).

THE LEADER OF THE HOUSE <SHRI LAL K. ADVANI): Mr. Chairman, Sir, I speak with you<sub>r</sub> permission. Sir, as far as I can understand, either one Member or two Members have given notice of a motion of breach of privilege against the Minister of Communications. Either it "had been given earlier or it has been .given now. I am not aware. But as per my understanding of what you said from the Chair today, I felt that you had disallowed that motion; you have not given consent to that motion. But at the same time, you had permitted the Member either to make a -personal explanation or to raise the matter, because you, perhapi, felt that something needed to be clarified. After the hon. Member had raised the point, you called upon the hon. Minis-~ter if he had to say something. He was about to say something. But immediately, the whole matter started as if the breach of privilege is still being considered by the House which you have already dtaallowed. The motion which has been disallowed by the Chair remains disallowed unless the Chair, in its wisdom, consents to allow it again.

DR. RAFIQ ZAKARIA: Whether Tightly or wrongly?

SHRI LAL K. ADVANI: I do not know. Now, Sir, you have permitted the Member to have her sav and the Minister also wanted to say something. Let him be allowed to say it.

SHRI DINESH GOSWAMI; You have given permission to two Members.

MR. CHAIRMAN: No, no. There is no notice from the second Member.

SHRI DINESH GOSWAMI: I have given the notice.

MR. CHAIRMAN: You have sent a chit yesterday just to allow her to say something. There is no other notice. (Interruptions) If you have given the notice now. I will look into it.

SHRI DINESH GOSWAMI: I have specifically said that I support this breach of privilege motion and I would Like to make a submission. (Interruptions). This is a very serious thing against the Minister. You have not disallowed the motion. I have not received any such communication from you. I have raised the question of breach of privilege for the reply given by the Minister and you have not communicated to me up till now that you have rejected that. Now my submission will be, since you have permitted Mrs. Soni to make a submission, you should permit me also. Heavens will not fall if I am allowed to make my submission for two minutes and I will convince the House that there has been a very clear breach of privilege by the Minister. Why are you protecting the Minister? Why don't you permit the Member? You please listen to us for two minutes. By this time I would have finished. Sir, the case is this. On the first day Mrs. Soni raised the question.

MR. CHAIRMAN: Again you are raising the same thing.

SHRI DINESH GOSWAMI: Sir.

MR. CHAIRMAN: Let me make it very, very clear. You sent a chit yesterday. It was not a clear breach of privilege motion and all that. Unnecessarily, you are raising it. You want to support her. That is not the procedure.

SHRI DINESH GOSWAMI: You please read the notice. I will read it out.